

**CIRP ANNEXURE-6
FORM C**

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

From

Canara Bank
112, J C Road, Bangalore (Head Office)
and
a Branch amongst others at Bhopal, Specialised Asset Recovery
Management Branch(SPLSD ARM Branch), Bhopal
Plot No 04 PSP Area Near AIIMS Saket Nagar, Bhopal
E-mail: armcobpl@canarabank.com

To

MR. LAXMAN DIGAMBAR PAWAR
Flat No. 15 & 16, First Floor, Bhakti Complex,
Behind Dr. Ambedkar Statue, Pimpri, Pune - 411 018
Reg No. : IBBI / IPA-003 / IP-N00015 / 2017-18 / 10104

Subject: Submission of claim and proof of claim.

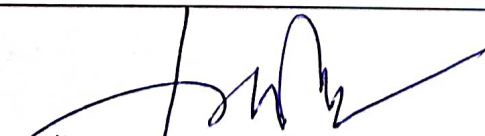
Madam/Sir,

Canara Bank, hereby submits this claim in respect of the corporate insolvency resolution process of M/s Baramendra Agrotech pvt Ltd. The details for the same are set out below:

Relevant Particulars	
1	Name of the financial creditor Canara Bank
2	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual) (A Govt. of India Undertaking, A body Corporate constituted under the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970.
3	Address and email address of the financial creditor for correspondence 112, J C Road, Bangalore (Head Office) and a Branch amongst others at Bhopal, Specialised Asset Recovery Management Branch(SPLSD ARM Branch), Bhopal Plot No 04 PSP Area Near AIIMS Saket Nagar, Bhopal E-mail: armcobpl@canarabank.com
4	Total amount of claim (including any interest as at the insolvency commencement date) Rs. 772624889/-



5	Details of documents by reference to which the debt can be substantiated	<u>Term Loan</u> 1. Sanction Letter dated 30/11/2013. 2. Loan Agreement dated 30/11/2013. 3. Trust and Retention Account Agreement dated 30/11/2013. 4. Memorandum of agreement for Agricultural Loan dated 30/11/2013. 5. Common Hypothecation agreement dated 30/11/2013. 6. Deeds of Guarantee dated 30/11/2013. <u>Cash Credit</u> 7. Sanction Letter dated 27/03/2015.
6	Details of how and when debt incurred	Sanction Letter dated 30/11/2013, Sanction Letter dated 27/03/2015 & Account Statement as on 14.10.2022 attached
7	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NA
8	Details of any security held, the value of the security, and the date it was given	Hypothecation of Machinery, Furniture and Fixtures of the company Mortgage of all immovable properties of the company by deposit of title deeds
9	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	A/c no. 209272434 IFSC- CNRB0006816 Account Holder- Canara Bank, ARM Branch, Bhopal
10	List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor	1. Demand Notice dated 25/07/2018 u/s 13(2) of the SARFAESI Act, 2002. 2. Application u/s 19 of The Recovery of Debts due to Banks and Financial Institutions Act, 1993 dated 24/12/2018. 3. Account Statement as on 14.10.2022 attached.



(Signature of financial creditor or person authorised to act on his behalf)

Name in BLOCK LETTERS: RANJAN KUMAR PANI S/O Shri Karunakar Pani

Position with or in relation to creditor: Chief Manager, SPLSD ARM Branch, Bhopal, Canara Bank

Address of person signing: Plot No 04 PSP Area Near AIIMS Saket Nagar Bhopal, Email: armcobpl@canarabank.com



*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, Ranjan Kumar Pani, Chief Manager, SPLSD ARM Branch, Bhopal, Canara Bank at **Plot No 04 PSP Area Near AIIMS Saket Nagar, Bhopal, Canara Bank** do hereby declare and state as follows: -

1. **M/s Baramendra Agrotech pvt Ltd**, the corporate debtor was, at the insolvency commencement date, being the day of 14th October 2022, actually indebted to Canara Bank for a sum of **Rs. 772624889/- (Rupees Seventy Seven Crore Twenty Six Lakhs Twenty Four Thousand Eight Hundred Eighty Nine Only)**
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: **Account statement as on 14.10.2022 & (Term Loan-Sanction Letter dated 30/11/2013, Loan Agreement dated 30/11/2013, Trust and Retention Account Agreement dated 30/11/2013, Memorandum of agreement for Agricultural Loan dated 30/11/2013, Common Hypothecation agreement dated 30/11/2013, Deeds of Guarantee dated 30/11/2013) (Cash Credit-Sanction Letter dated 27/03/2015)**
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: Nil
5. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: **27.10.2022**

Place: **Bhopal**

VERIFICATION

I, **Ranjan Kumar Pani**, Chief Manager, SPLSD ARM Branch, Bhopal, Canara Bank at **Plot No 04 PSP Area Near AIIMS Saket Nagar, Bhopal, Canara Bank** the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Bhopal on this **27th day of Oct, 2022.**

कृते केनरा बैंक FOR CANARA BANK
(Signature of the Authorised Officer)
विशेषीकृत ए.आर.एम. शाखा, भोपाल / SPLSD ARM Br., Bhopal